

**IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI**  
**PRINCIPAL BENCH**

ITEM No. 119  
**(IB)-950(PB)/2020**

**IN THE MATTER OF:**

State Bank of India

v.

Farah Khan

.... Petitioner/Applicant

.... Respondent

**Order Under Section 95 of Insolvency & Bankruptcy Code**

**Order delivered on 09.07.2021**

**CORAM:**

**SH. BHASKARA PANTULA MOHAN**  
**HON. ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the RP

Mr. Abhishek Anand & Mr. Tanveer Oberoi,  
Advs.

For the Respondent

Mr. Ankit Parashar, Adv.

**ORDER**

**IA 557/2021**

Learned Counsel for Applicant is directed to issue notice to the other side. List the matter on 17.08.2021.

— sd —

**(BHASKARA PANTULA MOHAN)**  
**ACTG. PRESIDENT**

— sd —

**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**